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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No. 616/2019

Date of Decision: 11th September, 2019

CORAM: R. VIJAYKUMAR, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Lalman Rajpur
Age 52 years,
Residing at A-501, Phase IV,
New Era Yogidham,
Kalyan (West) - 421 301.
Dist. Thane (Maharashtra)
(Prior to the punishment of
compulsory retirement, the applicant
was working as LDC in Canteen
Stores Department, T/31,
Ex-Ordnance Depot Complex,
Signal Hill Avenue,
Sewri, Mumbai - 400 033. **Applicant**

(By Advocate Shri R.P. Saxena)

Versus

The General Manger,
(Appellate Authority),
Govt. of India, Ministry of Defence,
Canteen Stores Department,
ADELPHI 119, M.K. Road,
Mumbai - 400 020. **Respondent**

ORDER (ORAL)

Per : R. Vijaykumar, Member (A)

This application has been filed on
19.08.2019 under Section 19 of the
Administrative Tribunals Act, 1985 seeking
the following reliefs:-

“8.1 The Hon'ble Tribunal may be pleased to call for
the record of the case and to hold and declare that the

applicant is entitled to get disposed of his statutory appeal under Service Rules (Rule 27 of the CCS(CC&A) Rules, 1965) within a period of six month though in the present case a period of more than 10 months has been elapsed.

8.2 The Hon'ble Tribunal may be pleased to direct the Appellate Authority of the applicant (Respondent) to dispose of the statutory appeal of the applicant dated 17.09.2018 within a reasonable period as may deem fit and proper by the Hon'ble Tribunal.

8.3 The Hon'ble Tribunal may be pleased to award the cost and to pass further appropriate order/s in the conspectus of facts and circumstances of the case."

2. The applicant submits that disciplinary proceedings were initiated against him and it led to the imposition of penalty of compulsory retirement in orders dated 14.08.2018. He has filed his appeal within the mandatory period on 17.09.2018 to the Appellate Authority who is now impleaded as respondent but no order has been passed on his appeal.

3. Learned counsel for the applicant states that the applicant would be satisfied, if directions are issued to the respondent to pass orders on the Appeal Petition filed.

4. Accordingly, the Appellate Authority, now impleaded as respondent in this OA, shall consider the appeal filed by the applicant on 17.09.2018 and pass a reasoned

and speaking order in accordance with rules within three weeks of the receipt of a copy of this order and communicate these orders to the applicant within one week thereafter.

5. With the aforesaid directions, this Original Application is disposed of without any order as to costs.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

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13/9/19

